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Dock Workers (Regulation of Employment) Act, 1948:-

- (i) S.O. No. 1968, dated the 26th August, 1989, publishing the Calcutta Dock Clerical and Supervisory Workers (Regulation of Employment) Amendment Scheme, 1989.
- (ii) S.O. No. 1969, dated the 26th August, 1989, publishing the Calcutta Dock Workers (Regulation Employment) Amendment Scheme, 1989.
- (iii) S.O. No. 2598, dated the 14th October, 1989, publishing the Calcutta Chipping and Painting Workers (Regulation of Employment) Amendment Scheme, 1989.
- (iv) S.O. No. 3199, dated the 16th December, 1989, publishing the Dock Workers (Regulation of Employment) Amendment Scheme, 1989. [Placed in Library. For (i) to (iv) See No. LT-1030/90]

(Notification of the Ministry of Howe Affairs)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Madam, I lay on the Table a copy (in English and Hindi) cf the Ministry of Home Affairs Notification No. U. 14011/ 160/90-Delhi dated the 5tb May,)990 amending the Order of the Government of India in the Ministry of Home Affairs, No. U-14011/160/ 89-Delhi (ii), dated the 6th January, 1990, under sub-section (3) of Sec tion 490 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT-1092/90]

Notifications of the Ministry of Finance (Department of Economic Affairs)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE

(SHRI ANIL SHASTRI): Madam, I lay on the Table—

- I. A copy (in English and Hindi) of the Ministry of Finance (Depart of Economic Affairs) Noti fication G.S.R. 507(E) No. dated the 23rd May, 1990, publishing the Post Office Time Deposit (Amendmert) Rules, 1990, under sub-sec tion (3) of action 15 of the Govern ment Savings Banks Act, 1873. [Placed in Library. See No. LT-1093/90].
- II. A copy (in English ard Hindi) of the Ministry of Finance (Depart ment of Economic Affairs) G.S.R. 508(E) fication No. dated 1990, the 23ra May, publishing National Savings Certificates the (Amendment) (VIII Issue) Rules, 1990, under sub-section (3) of sec tion 12 of the Government Savings Certificate Act, 1959. (Placed Library. See No. LT—1094/90)
 - I. Report and Accounts (1988-89) of the National Institute of Public Cooperation Child and Development, New Delhi and related papers.
 - 11. Report and Accounts (1988-89) of the Central Social Welfare Board, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT

SAHAY): Madam, on behalf of Smt. Usha Sinha I lay on the Table a copy each (in English and Hindi) of the following papers

- I. (i) Anrual Report and Accounts of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1988-89, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Institute.

Disputes (Amdt.)200 Bill. 1988

- (iii) Statement giving reasons for the delay in laying the paper mer-tionea at (i) above. [Placed in Library. For (i) to (iii) See No. LT-1035/90]
- II. (i) Annual Report and Accounts of the Central Social Welfare Board, New Delhi for the year 1988-89, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Board.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. For (i) to (iii) See No. LT-1036/90)

MESSAGE FROM THE LOK **SABHA**

Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 29rh May, 1990, agreed without any amendment to the Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990 which was passed by Rajya Sabha at its sitting held on the 8th May, 1990."

TRADE UNIONS AND THE IN-DUSTRIAL DISPUTES (AMENDMENT) BILL, 1988

श्रम एवं कल्याण मंत्री (श्री राम विलास पासवान): उपसभापति महोदया, में प्रस्ताव करता हं कि--

''व्यवसाय संघ ग्रीर गिक विवाद (संशोधन) 1988 को वापस लेने की अनुमति दी जाए।"

The question was proposed.

PROF. CHANDRESH P. THAKUR (Bihar): Madam, I saw the Chairman End sought his permission that at the time of withdrawal of this Bill by the Labour Minister, I would like to make some observations.

So far as the details of the Bill are concerned. T have nothing to say, but the history of industrial relations legislation has been a series of abortive attempts in this country. There is a vested interest at the moment. In terms of interest, a lot of people have a lot of ways of looking at it. There are serious problems with regard to working of industrial relations framework and some major amendments are due. Several attempts have been made, but one or the other, vested interest have been able to torpedo it. This is one more occasion when I would have thought that the hon. Labour Minister in his good judgement should have reviewed all these issues. He has consulted the Indian Labour Conference, he has been in. touch with several agencies and another Bill-"The Participation of Workers in Management Bill, 1990—is being brought. But why was not a comprehensive Bill in terms of an amendment Bill was brought before this House so that we are able to look into the problems of industrial relations in this country which will bring a tremendous change which is overdue (Interruptions). . .

THE DEPUTY CHAIRMAN: Let him make his suggestion.

PROF. CHANDRESH P. THAKUR: The status of trade unions, the question of recognition of the trade unions and the question with regard to the industrial relations frame